

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 5502/2012

PUNJAB WAKF BOARD

Petitioner(s)

VERSUS

GRAM PANCHAYAT VILLAGE CHAK HAQIM

Respondent(s)

(SERVICE COMPLETE IN MAIN MATTER)

WITH

SLP(C) No. 7820/2012 (IV-B)

SLP(C) No. 7823/2012 (IV-B)

(SERVICE COMPLETE

LIST A/W MAIN MATTER)

SLP(C) No. 8087/2012 (IV-B)

SLP(C) No. 7822/2012 (IV-B)

SLP(C) No. 21975/2012 (IV-B)

SLP(C) No. 25608/2012 (IV-B)

SLP(C) No. 35386/2013 (IV-B)

Date : 19-07-2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Imtiaz Ahmed,Adv.
M/s. Equity Lex Associates, AOR

For Respondent(s) Mr. R. Gopalakrishnan, AOR

Mr.Rajat Kapoor,Adv.
Mr.Anis Ahmed Khan, AOR

Mr.Devendra Singh, AOR

Mr.S.K.Pabbi,Adv.
Mr.Ajay Kumar Singh, AORMr.Sudhir Walia,Adv.
Mr.Abhishek Atrey, AOR

Mr.Balbir Singh Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) Nos.5502/2012, 21975, 25608, 7820, 7823, 8087 & 7822/2012

These matters have already been directed to be listed before the Hon'ble Court. Hence, list accordingly.

SLP(C) No. 35386/2013

The respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules.

The respondent Nos.2-6 have been deleted from the array of parties by order dated 29.11.2013 of the Hon'ble Court.

Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

SANJAY PARIHAR
Registrar

SB